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CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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**ORDERS OF THE BENCH**

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**Date of Order: 22.05.2012**

OA No. 346/2012

Mr. P.N. Jatti, counsel for applicant.

Heard learned counsel for applicant.

O.A. is disposed of by a separate order on the separate sheets for the reasons recorded therein.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*K.S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

Kumawat

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO. 346/2012

**DATE OF ORDER:** 22.05.2012

**CORAM**

**HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER  
HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER**

Yogendra Kumar Arya S/o Shri Om Prakash Arya, aged about 46 years, R/o 214, Rangpur Road No. 4, Dadawari Kota Jn., presently working as Station Master Gudla-Kota WCR, Kota.

...Applicant

Mr. P.N. Jatti, counsel for applicant.

**VERSUS**

1. Union of India through the General Manager, Western Railway, Jabalpur.
2. Divisional Railway Manager, Western Central Railway, Kota.
3. Divisional Railway Manager (Sthapna) O/o Divisional Railway Manager, Western Central Railway, Kota.

...Respondents

**ORDER (ORAL)**

By way of filing the present Original Application, the applicant has prayed for the following relief: -

- "8.1. That by a suitable writ order or the directions the respondents be directed not to implement the seniority list of 29/03/2011.
  - 8.2. That the representation of the applicant be decided as early as possible.
  - 8.3. No promotion be allowed on the base of the seniority list of 29/3/2011.
  - 8.4. Any other relief which the Hon'ble Bench deems fit."
2. From bare perusal of the pleadings as well as material available on record, it reveals that to this effect the applicant has filed representation dated 12.04.2011 (Annexure A/1) before the respondents, which is still pending consideration. Learned




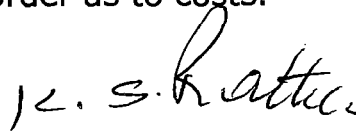
counsel for the applicant submits that, at this stage, the applicant will be satisfied if the respondents are directed to consider and decide the said representation dated 12.04.2011 (Annex. A/1).

3. In view of the above, the respondents are directed to consider and decide the representation of the applicant dated 12.04.2011 (Annex. A/1) in accordance with the provision of law, and shall pass a reasoned and speaking order and communicate the same to the applicant.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

  
(ANIL KUMAR)  
MEMBER (A)

  
(JUSTICE K.S. RATHORE)  
MEMBER (J)